

16.11.2004

Hon.Mrs. Meera Chhibber J.M.

Shri O.P. Misra for the applicant. Shri Pankaj Srivastava brief holder to Shri Satish Chaturvedi. Counsel for the respondents.

Vide order dated 21.05.2004, respondents' M.A. for taking the C.A. on record was allowed subject to payment of cost of Rs.250/- to the applicant. Today, counsel for the applicant has submitted that C.A. was not served on him. It is rather surprising that when ~~the~~ order was ^{being R} dictated in ^{open} the Court, this point was not pointed out by the counsel for the applicant on 21.05.04. However, without entering into that controversy, now counsel for the respondents has handed over Rs.250/- alongwith copy of the C.A. to the counsel for the applicant today in the Court itself. Counsel for the applicant seeks and allowed 2 weeks time to file the R.A. List the case on 25.01.2005 for admission.

B

Member (J)

/M.M./

O.R.

10.8.105 (To take Suppl. affidavit on record), MA
11/05 (Dismiss the C.A. with Suppl. Affidavit)
It is to be noted that the affidavit has been filed by the counsel for the Respondents.

19/11/05

OR
MA - 319/05 - Being concerned with
R.A. has been submitted.

order passed in OA 156/02.

O.R.
Since C.A & Suppl. Affidavit
filed by Shri S. Chaturvedi
is placed on record.

SI
G7107

21/12/05